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Phalguna 14,1941(Saka)

LOK SABHA DEBATES

(English Version)

Third Session

(Seventeenth Lok Sabha)



(Vol. VIII Contains Nos. 11 to 23)

LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Wednesday, March 04, 2020/Phalguna 14, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[Translation]

HON. CHAIRPERSON: Shrimati Sajda Ahmed ji

...*(Interruptions)*

(Q.No.181)

[Translation]

HON. CHAIRPERSON: Please all of you take your seats.

...*(Interruptions)*

HON. CHAIRPERSON: Shri Ajay Bhatt - Not present.

Shri Manish Tewari - Not present

...*(Interruptions)*

11.01 hrs

(At this state, Shri Gaurav Gogoi and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: This time is allotted for Question Hour. The Member of Parliament raised Problems of the common man.

...*(Interruptions)*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I would like to clarify it for the sake of record. ...*(Interruptions)* Yesterday also we have stated that after restoring normalcy *[Translation]* on 11th, we are

ready to discuss in Lok Sabha on unfortunate incidents or riots which have take place in Delhi. Holi festival is also coming (*Interruptions*) in view of that we are ready to discuss this issue on 11th. Till that time, for us it is constitutional obligation. We have to pass various Bills. The sense of the House is that Lok Sabha and Rajya Sabha should function. ...(*Interruptions*) The Government of India is ready to discuss this issue on 11th. We appealed to the opposition leader also but they are not interested in proper functioning of the House(*Interruptions*) If they want discussion, they should allow the House to run. I would like to say that we are ready to discuss this issue on 11th in Lok Sabha and on 12th in Rajya Sabha,(*Interruptions*) But they want disruption and not discussion. They do not want to discuss problems of the people. I would like to appeal again to allow functioning of the House, we are ready for discussion ...(*Interruptions*)

11.02 hrs

(At this stage Adv. A.M. Ariff and some other hon. Members came and stood on the floor near the Table.)

[Translation]

HON. CHAIRPERSON: Please go back to your seats.

...(*Interruptions*)

HON. CHAIRPERSON: Question no. 182

...(*Interruptions*)

(Q. 182)

SHRI SUSHIL KUMAR SINGH: Hon. Chairperson, through you, I would like to say to the hon. Minister that as per the figures provided to me, the production of steel grade Coal is continuously declining in the country ...(*Interruptions*). The public sector companies like 'SAIL' is importing coal as per its requirements which results in loss in revenue and foreign exchange is spent thereon(*Interruptions*) I would like to say that when steel grade coal is being produced by using second grade washed coal. Whether the Government proposes to set up new washries to supply coal to 'SAIL' as per their requirement and washed coal should be provided to 'SAIL'(*Interruptions*)

SHRI PRALHAD JOSHI: The quantity of non- substitutable Coal is being imported more than the substitutable coal. The Hon. Prime Minister has given target for coal washries(*Interruptions*) The Government is working on them ...(*Interruptions*) Our target is to completely discontinue import of non-substitutable coal by 2023-24. The Government is making efforts in this regard. Apart from that, the Government has taken various steps to increase the production of coal.(*Interruptions*) the government has introduced a Bill in this regard in Lok Sabha. if that Bill is passed than our production will get doubled....(*Interruptions*)

SHRI SUSHIL KUMAR SINGH: Hon. Chairperson, as per the CAG report, BCCL had mixed steel grade coal with sub-standard coal from 2013-2016.(*Interruptions*) According to CAG report, the Government has suffered loss of Rs. 95 crore. I would like to ask the Hon. Minister that what action has been taken against BCCL by the Ministry and now what action the Ministry is likely to take(*Interruptions*)

SHRI PRALHAD JOSHI: We take action on CAG report from time to time and about this specific incident I will inform the Hon. Minister after collecting information.....(*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS*

Starred Question Nos. 183 to 200

Unstarred Question Nos. 2071 to 2300

HON. CHAIRPERSON: The House stands adjourned till Twelve of the clock.

11.07 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Available in Master copy of Original version of Debate, placed in library.

You can also visit <https://sansad.in/lis/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*)

...(*Interruptions*)

12.0 ¼ hrs

(At this stage, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.)

[*Translation*]

HON. CHAIRPERSON: Hon. Members, today we have to discuss the matter relating to Department of Social Justice and Empowerment, Dalits and OBCs, I would like to appeal you to go back to your seats.

...(*Interruptions*)

HON. CHAIRPERSON: I would like to appeal you to go back to your seats. All of you are senior Members, please go back to your seats.

...(*Interruptions*)

HON. CHAIRPERSON: Please sit down.

...(*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned till Fourteen of the clock.

12.01 hrs

The Lok Sabha adjourned till Fourteen of the Clock.

14.02 hrs

The Lok Sabha reassembled at Two Minutes past Fourteen of the Clock.

(Shrimati Meenakashi Lekhi in the Chair)

...(Interruptions)

14.02 ½ hrs

(At this stage, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.)

[Translation]

HON. CHAIRPERSON: Hon. Members, I have received notices on adjournment motion on some issues. I have not allowed any notice on adjournment motion.

...(Interruptions)

14.03 hrs

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to lay on the Table:

- (1) A copy of the Output Outcome Framework (Hindi and English versions) of the Ministry of Coal for the year 2020-2021.

[Placed in Library, See No. LT 2146/17/20]

- (2) A copy of the Notification No. G.S.R.864(E) (Hindi and English versions) published in Gazette of India dated 20th November, 2019, notifying Tamil Nadu Minerals Limited, Tamil Nadu Magnetic Limited, Tamil Nadu Cements Corporation Limited and NLC India Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957 under sub-section (1) of Section 28 of the said Act.

[Placed in Library, See No. LT 2147/17/20]

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE

IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2018-2019.

(ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT2148/17/20]

(b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2018-2019.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT2149/17/20]

(c) (i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) & (c) of (1) above.

[Placed in Library, See No. LT2150/17/20]

**THE MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE**

MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**(SHRI ARJUN RAM MEGHWAL):** on behalf of Shri Hardeep Singh Puri

Sir, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT2151/17/20]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2018- 2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2018-2019.

[Placed in Library, See No. LT2152/17/20]

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2018-2019.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT2153/17/20]

- (7) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2020-2021.

[Placed in Library, See No. LT2154/17/20]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY SHAMRAO DHOTRE): Sir, I beg to lay on the Table :

A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2018-2019.
- (2) (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2018-2019, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2155/17/20]

14.04 hrs

STANDING COMMITTEE ON FINANCE

6th Report

[English]

SHRI JAYANT SINHA (HAZARIBAGH): I beg to present the 6th Report (Hindi and English versions) of the Standing Committee on Finance on ‘Insolvency and Bankruptcy Code (second Amendment) Bill 2019’.

14.04 ½ hrs

**MOTION RE: 14TH REPORT OF BUSINESS ADVISORY
COMMITTEE**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): I beg to move:

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 3rd March, 2020.”

[Translation]

HON. CHAIRPERSON: The Question is:

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 3rd March, 2020.”

The Motion was adopted.

...(Interruptions)

14.05 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: The Hon. Members who have been allowed to raise Matter Under Rule 377 today, may lay the allowed text of the Matter on the Table of the House within 20 minutes.

...(Interruptions)

**(i) Need to include all public sector hospitals in Ayushman Bharat
Yojana**

SHRI AJAY MISRA TENI (KHERI): Ayushman Bharat is an ambitious scheme of the Hon. Prime Minister under which provisions are made to provide free treatment of Rs 5 lakh every year to 10 crore families (About 50 crore people) The State Governments have formed panel of Public and Private hospitals for implementation of the said scheme in the states where patients can be treated under the said scheme. The main problem is that some state governments have not implemented this scheme and the states where the scheme is implemented, there also the large number of eligible persons are not getting benefits of this scheme as all public sector hospital are not included under this scheme. About 15694 hospitals of Public and Private sector are included in panel so far. 3184 hospitals, which comes to 20% are in Gujarat. In Chattisgarh, and Tamil Nadu the number is satisfactory. But in some states owing to less number of hospitals in the panel in proportion to the population the benefits of this scheme are not being accrued to the general public fully.

* Treated as laid on the Table.

I would like to request the Government to issue instructions to implement Ayushman Bharat Yojana in all Public sector hospitals so that all eligible persons can get benefit of this scheme.

(ii) Regarding increasing pollution in Indira Gandhi Canal

SHRI NIHAL CHAND CHOUHAN (Ganga Nagar): I would like to draw the attention of the Government towards increasing pollution in water of Indira Gandhi canal and water of the canal is not useable for drinking and irrigation purpose. There is a problem of water in Rajasthan and limited quantity of water is available there. The water of Indira Gandhi canal is allocated to Punjab, Haryana and Rajasthan and pollution level is reached at dangerous level. The main cause of it is that industrial units of Punjab are discharging chemicals and other waste in Indira Gandhi canal, I raised this issue in the House earlier also. Churu, Sriganganagar, Hanuman Garh, Bikaner, Jaisalmer, Barmer, Nagaur desert districts of Rajasthan are being affected by water of Indira Gandhi canal.

**(iii) Need to set up Gramin haat bazaar in Maharajganj
Parliamentary Constituency, Bihar**

SHRI JANARDAN SINGH SIGRIWAL (Maharajganj): I would like to draw the attention of the Hon. Minister of Agriculture and Farmers Welfare towards my Parliamentary constituency, Maharajganj in Bihar. Most of the areas in my constituency are rural areas and semi urban area. The people in rural areas are dependent on agriculture. The farmers earn their livelihood through food grains, vegetables and other items produced by them. The markets are not available for sale of products produced by the farmers at remunerative prices; the farmers have to sale their products at minimum prices.

The Ministry of Agriculture and Farmers Welfare has started an ambitious Gramin Haat Scheme for procurement of farmers products at remunerative Price so that income of the farmers can be doubled. A target was fixed to set up about 22000 (Twenty two thousand) gram in Haats till June, 2019.

I would like to urge the Hon. Minister of Agriculture and Farmers Welfare that Gramin Haats should be set up in Teriya, Isuapur, Panapur, Mishikh, Baniyapur, Jalalpur, Manjhi, Dawoodpur, Ekma, Lahladpur (Janta Bazaar) Rasoolpur of Saran District and Mahanrajganj, Goriakothi, Basantpur, Lakdinaviganj and Bhagwanpur of Siwan district so that the farmers can get remunerative price of their produce and earn double income. This is the aim of our Government also.

(iv) Need to widen and convert Joriya- *Pallanwala* road in Jammu and Kashmir into double lane

SHRI JUGAL KISHORE SHARMA (Jammu): I would like to draw the attention of the Hon. Minister towards border at my parliamentary constituency.

The road from Jayondiya to Palawala comes under two legislative Assembly seats namely Akhnoor and Chhamb in my Parliamentary constituency and connects entire Jammu region with border area.

The road from Jayondiya to Palawala is in very poor condition. This road was of single lane and traffic movement remains very heavy on this road. The people of this area and BSF jawans reach border through this road.

I would like to submit that work related to widening of this road be sanctioned at the earliest and work should be started immediately for doubling this road.

(v) Need to lay a new railway line on Ratlam-Banswara-Dungarpur section

SHRI KANAKMAL KATARA (Banswara): The Budget for 2020-21 has been presented in the Parliament and various announcements have been made about Railway therein. The Hon. Finance Minister said that income of Railway is less so land of Railway will be used for solar power generation.

The respected Finance Minister said that more trains like Tejas will be introduced and tourist places be connected though Tejas trains. WiFi facility is available at 550 railway stations.

To connect famous places through Tejas trains will be introduced in Rail Budget 2020 and 27 thousand Kms. railway track will be electrified. Introduction of new trains, laying of new railway tracks and electrification of tracks are announced in General Budget of 2020.

I would like to draw the attention of the Government towards my Parliamentary constituency, Doongarpur Banswara, which is tribal dominated area that Ratlam- Banswara- Doongarpur project is pending for the last 70 year. The people of this area are expecting that the Hon. Prime Minister and the Railway Minister will fulfill their demand.

The railway line from Ratlam-Banswara- Doongarpur will create opportunities of employment for Tribal people. They do not have to migrate to other places. New industries, Mills, factories will be set up and it would be easier to go to Ahemdabad, Maharashtra and Madhya Pradesh.

(vi) Need to construct a railway over bridge on level crossing in Sitapur Parliamentary Constituency, Uttar Pradesh

SHRI RAJESH VERMA (Sitapur): I would like to draw the attention of the Government towards my Parliamentary Constituency Sitapur (Uttar Pradesh). My Janpad is densely populated area. The trains pass through middle of the city. The goods trains pass through the city which causes jams in the city. The Jam on crossing on the road from Sitapur to Janpad Lakhimpur Via Shyanath Temple remains for hours. The traffic on this route is heavy.

I would like to request the Hon. Railway Minister to issue instructions for construction of railway over bridge on this crossing keeping in view the public interest.

(vii) Need to undertake development and management of places of pre-historic importance in Aurangabad district, Bihar

SHRI SUSHIL KUMAR SINGH (Aurangabad): An old sun temple of 6th century in Dev block of Aurangabad district of Bihar is in dilapidated condition. Chhath Mahaparv is being organised at this holy place twice in a year. Around 25 lakh pilgrims from different parts of the country visit there. The pilgrims face difficulties due to lack of non-availability of basic facilities there. Several devotees killed and injured during an incident took place at Devdham last year due to overcrowding. Several inscriptions have got slide and other are also on the verge of slide there. The condition of road there is also very poor. The facility of drinking water, washrooms, Yatri niwas, road and sanitation is not sufficient. The condition of Kocheshwarnath, Baijudham, Bankedhan, Keshpadham, UmgeshriMata Mandir, Gajnadhan, Doodheshwarnath and Satyachandi Mata Mandir is poor.

I would like to request the Government to make arrangements for development and management of these heritage sites of prehistoric importance.

**(viii) Need to set up an Airport in Dhalbhumgarh in Jamshedpur
Parliamentary Constituency, Jharkhand**

SHRI BIDYUT BARAN MAHATO (Jamshedpur): My Parliamentary Constituency Jamshedpur is famous as Tata industrial house. Big entrepreneur like Tata are established there. A big sector of MSME is in Aadityapur. About two thousand small and big industries of MSME and automobile sector are located there. A big area of mines is also located there. An airport was sanctioned for Dhalbhoomgarh but work has not been started there so far. Foundation stone was laid last year for it by the then chief Minister Shri Raghbar Das and the then Union Minister Shri Jayant Sinha. The Airport Authority of India has allocated about hundred crore for it but work has not been started so far as the Department of forest has not provided NOC.

I would like to request the Hon. Minister to construct airport there by which not only Jharkhand but also Kharagpur, Midnapur, Khargram and Purulai of West Bengal, Baripada, Mayarbhani and Balashwar of Orissa will get connected with Jameshdpur. An action should be taken to get NOC from the Department of forest for construction of airport at the earliest.

(ix) Regarding Parwan Dam Project in Baran district of Rajasthan

[English]

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): Parwan Dam Project has been controversial and delayed many times. It was under construction in Baran District, an amount of Rs. 6489.59 crore was granted for the project in 2017. This project has been highly controversial project. The project received first approval from Ministry of Environment, Forest and Climate Change on 25.11.2011. NGT had clearly stated that without adhering to the 32 conditions, the construction must not begin. The then Government laid foundation stone for the dam on 17th September, 2013 bypassing the proper procedures. Then, the new Government fulfilled the conditions laid down by NGT and final clearance was received on 23rd January, 2017 and then the construction of the dam started in December, 2017. But now the new Government has stopped the construction of the project.

(x) **Need to include spiritual circuit of Ashtavinayak temples in Maharashtra under Swadesh Darshan Scheme**

[Translation]

SHRI MANOJ KOTAK (MUMBAI NORTH-EAST): I would like to draw the attention of the Government towards need to include Ashtavinayak Temples of Maharashtra in Spiritual Circuit under swadesh Darshan Scheme of the Government. The famous eight Ganpaty temples are there for Aashtvinayak Yatra in Maharashtra which are located at eight various place. These Aashtvinayak temples are located at morgaon, Rajangaon, Teeru, Lanyadri, Ojhar, Sighhashtak, Pali and Mahar. These are in Pune, Ahmed nagar and Raigarh districts.

If the Government includes these Ashtvinayak Tamples under Swadesh Darshan scheme, it will help to make the infrastructure and roads better and will improve the facilities for reaching pilgrimage. It will be a valuable gift for devotees of Maharashtra and devotees of the country will be able to visit Ashtvinayak temple. The Government has included only one spiritual circuit of Maharashtra under the swadesh Darshan Scheme. Therefore, I would like to request the Hon. Minister to include Ashtvinayak temple under Swadesh Darshan scheme at the earliest.

(xi) Need to take measures for conversion of Gadchiroli-Vadsa railway line into broad gauge in Maharashtra

SHRI ASHOK MAHADEORAO NETE (GADCHIRALI – CHIMUR):

My Parliamentary Constituency Gadchiroli-Chimur is located in hundred of Km area and the biggest tribal Parliamentary Constituency in the country. This is the most backward, undeveloped, naxal affected tribal dominated area. An approval was given for conversion of Gadchirali-vadsa railway line into broad-gauge line. But funds have not been allocated for land acquisition and its construction so far which leads to unnecessary delay in its construction. Funds are required to be allocated for survey of new railway line for Gadchiroli-Ashtialapalli-Sironcha-Mancheriyal-Aadilabad and Nagbhid-Kampa-Tampa-Chimur-Varora for development of this area. I would like to request the Government to allocate funds for conversion of naxal affected Gadchirali-Vadsa rail line into broad-gauge, land acquisition, construction of line and survey of above mentioned both new rail lines at the earliest.

(xii) Need to set up coal, lime stone and graphite based industries in Palamu Parliamentary Constituency, Jharkhand

SHRI VISHNU DAYAL RAM (PALAMU): Palamu and Garhwa districts of my Parliamentary Constituency, Palamu, are the most backward district out of 125 districts in the country. There is only one small caustic soda factory Rahela since independence, where 1295 workers are working. Apart from that Japla cement factory was set up in 1972. That factory is lying closed since 1992. Hundres of people migrate every year to other states for employment and they face difficulties there. Not only this, huge number of labourers dies there and when their bodies are brought back to their homes which causes heart rending situation. Therefore, I would like to request the Government to set up coal, limestone and graphite based industries in my Parliamentary Constituency Palamu to check migration of the people because these minerals are found in abundance in my area.

(xiii) Need to provide better road and air connectivity to Buddhist sites

[English]

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): To ensure that the message of Lord Buddha reaches the people residing in every corner of the globe and crores of Buddhist devotees get better access to sites where Lord Buddha spent his entire life, it is the need of the hour to provide better connectivity by road to all the Buddhist sites including Siddharthnagar's Kapilvastu by connecting it with the National Highway and ensuring its better air connectivity by Pawan Hans and likes.

(xiv) Need to relocate the proposed Pharma Cluster from Hyderabad

SHRI KOMATI REDDY VENKAT REDDY (BHONGIR): I wish to bring to the notice of the Government the violation of norms by the Government of Telangana in the proposed pharma cluster. The Government of Telangana had planned for the establishment of Hyderabad Pharma City in an extent of 3000 acres but increased it to 19,333 acres, which includes pristine agricultural lands, pastoral areas and forests besides water bodies such as surface water tanks. Pharma industries are in red category. We have the example of Musi river which was irrevocably polluted by pharma industries over years. The location selected for the pharma city is just less than 15 Kms from the Airport and many IT companies and Airbus are in operation. Farmers are being forced to part with their agricultural lands. Environment Appraisal Committee appointed by Ministry of Environment, Forest and Climate Change had laid down certain conditions, which have been diluted and rescinded by vested interests. The Government of Terengganu is going ahead with impunity flouting all norms to establish the pharma cluster which will deal a heavy blow to the nature and environment. There is no economic, administrative, social, environmental and ecological justification for this project. Hence, I request the Government to review the sanction given to this project and relocate Hyderabad Parma City to a place far away from Hyderabad city without affecting the environment.

(xv) Need to shift headquarters of Indian Army's Southern Command to Secunderabad

SHRI ANUMULA REVANTH REDDY (MALKAJGIRI): Currently, the Headquarters of Indian Army's Southern Command is located in Pune Cantonment and not in any Southern State, whereas almost all the Headquarters of Indian's Army Command are located in their respective regions. Central Command Headquarters is located in Uttar Pradesh, Eastern Command HQ in West Bengal, Northern Command HQ in Jammu and Kashmir. It's only Southern Command which is not located in a Southern State. Due to this, Secunderabad Cantonment Board faces problems in carrying out its day to day activity. Secunderabad Cantonment is located in Telangana and in the twin city of Hyderabad-Secunderabad, one of the largest out of 60 Cantonments in the country occupying more than 9,000 acres of land. Thus, making it an ideal place for being the Headquarters of Indian Army's Southern Command.

I, therefore, request the Government that adequate steps in the direction must be taken at the earliest.

**(xvi) Need to include four tourist places in Ernakulam
under PRASAD Scheme**

SHRI BENNY BEHANAN (CHALAKUDY): Kerala is famous for its Spiritual Tourism destinations. Some of the main destinations in Ernakulam are Kalady, the birthplace of 8th century Indian philosopher and theologian Adi Shankara, Malayattoor St. Thomas Church which is one of the eight international shrines in the world, Cheraman Juma Masjid in Kodungallur, the first mosque in India and the Kodungallur Devi temple, one of the most powerful Shakti Peethas in Kerala. Hence, these destinations should be developed in order to provide better experience and amenities to the tourists and further promote economic growth. Therefore, I urge upon the Central Government to include these 4 spiritual destinations under PRASAD Scheme.

(xvii) Regarding changing the name of Indus Valley Civilisation

DR. T. SUMATHY (A.) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Our Finance Minister in her budget speech had claimed the Indus Valley Civilization to be Sarasvati Civilization which the present government seems to have been claiming for years now. Clearly, the historians and archaeologists from time to time have been resistant to such claims due to politicizing OF history. The defenders argue that the river was a big, majestic river and quote evidence of the existence of so many Harappan period sites. But the noted Historian Prof. Satish Chandra says that the civilization grew on the banks of small rivers. Traditionally, people did not use water from the river but wells and *buolis* (step wells) and the argument of having a big river does not hint at civilisation.

The whole proposal of renaming Indus Valley Civilization as Sarasvati Valley Civilization or Sarasvati Civilization intensified in pace when the Haryana Sarasvati Heritage Development Board was established. Hon'ble Speaker, I would like to quickly elaborate on the geography of the Indus Valley Civilisation (IVC) which extended from Pakistan's Balochistan in the west to India's western Uttar Pradesh in the east, from north-eastern Afghanistan in the north to India's Gujarat state in the south. The proposal from the Haryana Board also stated that there are less than hundred sites in Pakistan dating back to the so-called Indus Valley Civilisation while there are nearly a thousand sites in Haryana. The largest Harappan site Rakhigarhi and the oldest Bhirrana are both in Haryana. Hon'ble Speaker, India is known for its unity in diversity. I request the Union Government not to rename the Indus Valley Civilization.

(xviii) Need to provide compensation to farmers affected by construction of high-power transmission towers in Tamil Nadu

SHRI A. GANESHAMURTHI (ERODE): In Tamil Nadu, the Power Grid Corporation of India and Tamil Nadu Transmission Corporation Limited (TANTRANSCO) are executing more than 13 power projects involving high power transmission towers. More than 40,000 farmers are directly affected due to the implementation of these projects, and more than this number are being affected indirectly. As agricultural activities are not providing profits anymore, the monetary value of the land is the only source of livelihood of farmers. Due to these schemes relating to high power transmission grids and the installation of towers on farm lands, the value of land has drastically gone down. Moreover, trees, crops, wells, bore wells, houses and other structures found on the land are also very much affected. In the year 2015, Ministry of Power had devised guidelines for providing compensation to the persons affected due to the implementation of high-power grid projects. These guidelines are not on the basis of any law and are also against the fair and justified means of providing compensation to the victims. The new Land Acquisition Act legislated by the Union Government in the year 2013 exempted 13 enactments listed in the Fourth Schedule of the Act regarding rights relating to acquisition and use of land. But the Union Government in its report issued in the year 2015 affirmed that the 13 enactments regulating the land acquisition, rehabilitation and settlement will be applicable to the Land Acquisition Act. This includes the Electricity Act of 2003 and the PMP Act 1963 which are related to acquisition and use of land. Power transmission companies are denying rightful compensation to the victims as per law stating that the Land Acquisition Act of 2013 is only applicable to land acquisition and not for rights relating to use of land. Keeping in view of the affected

farmers. I, therefore, urge upon the Government to help the victims affected by high power transmission towers in getting compensation and to order for carrying out the rehabilitation and resettlement work, that is due to these victims, as per the new Land Acquisition Act of 2013.

**(xix) Need to declare Prakasam district of Andhra Pradesh
as a backward district**

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): Today, I want to raise the voice of people of my constituency, i.e., Ongole in Prakasam district of Andhra Pradesh. I have been demanding to declare Prakasam District as a Backward District since long.

The Prakasam means one which gives bright light. But even after 50 years of its formation. Prakasam district has brightness only in its name and not in development. This district was formed in the year 1970 by drawing all backward areas from Kurnool, Guntur and Nellore districts. Since its inception, the district is backward in most of the development parameters.

It is not having any irrigation schemes. Industries and required infrastructural facilities like health, education, transport connectivity, etc. are not properly developed. The residents of this district are also facing drinking water problem as water in this area is having high fluoride content, which is creating serious health problems. The agriculturists are small and marginal farmers depend on rain-fed crops.

There is no Government University for students, not a single railway junction, stadium or sports complex for sports persons in the entire district. Availability of safe drinking water is far below than National and State average. The children in fluoride affected areas suffer severely from Anemia. Prakasam district was equal or worse in respect of other districts which were selected for special development package in 2014.

I request the Government to declare Prakasam district as a backward district and provide the facilities and financial assistance for the development of the said district.

(xx) Need to start flight services from Sabaiya Airport in Gopalganj Parliamentary Constituency, Bihar

[Translation]

DR ALOK KUMAR SUMAN (GOPALGANJ): I would like to urge the Hon. Minister of Civil Aviation to revive domestic flights from Sabaiya Airport at Hathua Division in my Parliamentary Constituency, Gopalganj, which is lying closed. The Government have grant permission to introduce air services from 26 airports of Bihar in principal for regional connectivity under 'Udan' through the initiative taken by the Hon. Prime Minister Shri Narendra Modi ji. Sabaiya airport at Hatwa is included in the list of utilized and under utilized 26 airports. No action has been taken by the Ministry to revive airport even after getting NOC from Bihar Government. The development and tourism will get boost in this area by operation of Sabaiya airport. The maximum people from Gopalganj and Siwan districts go Gulf countries. The people will get flight services from their area for gulf countries. The districts of Siwan, Chhapra, East Champaran, West Champaran and Deoria are also likely to get its benefits. Our district is earning more foreign exchange as compared to other districts of the country and it is at number one place in Bihar for earning foreign exchange.

Therefore, it is requested to the Hon. Minister to revive Sabaiya airport.

14.08 hrs**DIRECT TAX VIVAD SE VISHWAS BILL, 2020 ...Contd.***[Translation]*

HON. CHAIRPERSON: The House will continue to take up the clause by clause consideration of the Bill.

Clause 7**No refund of amount paid**

HON. CHAIRPERSON: Prof, Saugata Ray, are you moving amendment no. 8?

[English]

PROF. SOUGATA RAY (DUM DUM): I beg to move:

Page 5, line 9,-

omit “not” (8)

[Translation]

HON. CHAIRPERSON: I shall now put the amendment no.8 to clause 7 moved by prof Sougata Ray to the vote of the House.

The Amendment was put and negatived.

[English]

Amendment made:

Page 5, *after* line 10, *insert*—

“Explanation.— For the removal of doubts, it is hereby clarified that where the declarant had, before filing the declaration under sub-section (1) of section 4, paid any amount under the Income-tax Act in respect of his tax arrear which exceeds the amount payable under section 3, he shall be entitled to interest on such excess amount under section 244A of the Income-tax Act.”. (20)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The Question is:

“That Clause 7, as amended, stand part of the Bill.”

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 8, added to the Bill.

[English]

Clause 9 Act not to apply in certain cases

Amendments made:

Page 5, *for* lines 17 to 19, *substitute* –

“(i) relating to an assessment year in respect of which an assessment has been made under sub-section (3) of section 143 or section 144 or section 153A or section 153C of the Income-tax Act on the basis of search initiated under section 132 or section 132A of the Income-tax Act, if the amount of disputed tax exceeds five crore rupees;”. (21)

Page 5, *omit* lines 27 to 29 (22)

Page 6, *for* lines 6 to 12, *substitute* –

“(c) to any person in respect of whom prosecution for any offence punishable under the provisions of the Unlawful Activities (Prevention) Act, 1967, the Narcotic Drugs and Psychotropic Substances Act, 1985, the Prevention of Corruption Act, 1988, the Prevention of Money Laundering Act, 2002, the Prohibition of Benami Property Transactions Act, 1988 has been instituted on or before the filing of the declaration or such person has been convicted of any such offence punishable under any of those Acts;

“(ca) to any person in respect of whom prosecution has been initiated by an Income-tax authority for any offence punishable under the provisions of the Indian Penal Code or for the purpose of enforcement of any civil liability under any law for the time being in force, on or before the filing of the declaration or such person has been convicted

of any such offence consequent to the prosecution initiated by an Income-tax authority;”. (23)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The Question is:

“That Clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 and 11 were added to the Bill.

[English]

Clause 12

Power to make rules

Amendment made:

Page 6, *after* line 42, *insert—*

“(da) determination of disputed tax including the manner of set-off in respect of brought forward or carry forward of tax credit under section 115JAA or section 115JD of the Income-tax Act or set-off in respect of brought forward or carry forward of loss or allowance of depreciation under the provisions of the Income-tax Act;

(db) the manner of calculating the amount payable under this Act.”. (24)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. SPEAKER: The Question is:

“That Clause 12, as amended, stand part of the Bill.”

The motion was adopted.

Clause 12, as amended, was added to the Bill.

Clause 1

Short Title

HON. CHAIRPERSON: Shri Kodikunil Suresh, are you moving amendment no.9?

...(*Interruptions*)

HON. CHAIRPERSON: Shri N.K. Premchandran, are you moving amendment no. 10?

[*English*]

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 1, line 2,—

for “Vivad se Vishwas”

substitute “Dispute Resolution”. (10)

[*Translation*]

HON. CHAIRPERSON: I shall now put the amendment no 10 to clause 1.

Moved by Shri N.K. Prenachandran to the vote of the House.

The Amendment was put and negatived.

HON. CHAIRPERSON: The Question is:

“That Clause 1 stand part of the Bill.”

The motion was adopted.

Clause 1 was added to the Bill.

Enacting Formula and the Long Title were added to the Bill.

HON. CHAIRPERSON: The Hon. Minister may move that the Bill, as amended, be passed.

[English]

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

“That the Bill, as amended, be passed.”

[Translation]

HON. CHAIRPERSON: The Question is:

“That the Bill, as amended, be passed”

The motion was adopted.

14.10 hrs

**INDIAN INSTITUTES OF INFORMATION TECHNOLOGY
LAWS (AMENDMENT) BILL, 2020***

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION;
THE MINISTER OF STATE IN THE MINISTRY OF
COMMUNICATIONS AND MINISTER OF STATE IN THE
MINISTRY OF ELECTRONICS AND INFORMATION
TECHNOLOGY (SHRI SANJAY SHAMRAO DHOTRE):** Hon.
Chairperson Sir, on behalf of Shri Ramesh Pokhriyal Nishank I beg to move
for leave to introduce a Bill further to amend the Indian Institutes of
Information Technology Act, 2014 and to amend the Indian Institutes of
Information Technology (Public – Private Partnership) Act, 2017.

Hon. Chairperson: The Question is:

“That leave be granted to introduced a Bill further to amend the India
Institutes of Information Technology Act, 2014 and to amend the
Indian Institutes of Information Technology (Public- Private
Partnership) Act, 2017,”

The motion was adopted.

* Published in the Gazette of India , Extraordinary, Part-II, Section 2, dated 04.03.2020

SHRI SANJAY SHAMRAO DHOTRE: Hon. Chairperson Sir, I introduce the Bill.

HON. CHAIRPERSON: The House stands adjourned to meet again on Thursday, March 5, 2020 till Eleven of the Clock.

14.11 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 05 2020/Phalguna 15, 1941(Saka).

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